

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4487/2011

(From the judgement and order dated 17/08/2010 in CRLA
No.196/2009, CRLBA No.668/2010 of The HIGH COURT OF BOMBAY)

VIKAS S. CHALKE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment and office report)

Date: 17/10/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASADFor Petitioner(s) Mr. Amin Solkar, Adv.
Mr. Shakil Ahmed Syed, Adv.
Mr. M. Parvez Dabas, Adv.
Mr. Shuaib-Uddin, Adv.
Mr. S.S. Kazi, Adv.

For Respondent(s) Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
O R D E RLearned counsel for the respondent is granted a week's
time to file counter affidavit after serving the same to the
learned counsel for the petitioner.

Call on October 31, 2011.

(DEEPAK MANSUKHANI)
COURT MASTER(SHARDA KAPOOR)
COURT MASTER